

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF
TELANGANA AND THE STATE OF ANDHRA PRADESH**

ABSTRACT

High Court of Judicature at Hyderabad – Reconstitution of Gender and Internal Complaints Committee (GSICC) – Gender Sensitization and Sexual Harassment of Women in the High Court precincts – The Gender Sensitization and Sexual Harassment of Women at the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (Prevention, Prohibition and Redressal) Regulations, 2013 – Notified.

R.O.C.NO.761/SO/1/2000/2013.

Dated: 20-10-2016

NOTIFICATION No.29/SO/2016

- Read: 1. High Court's Notification No.11/SO/2015, dated 19.02.2015 of the High Court of Judicature at Hyderabad.
2. Gazette Notification No.59-A, dated 09.03.2015 of the State Government of Telangana.
3. Gazette Notification No.191, dated 19.08.2015 of the State Government of Telangana.
4. Gazette Notification No.43, dated 17.06.2016 of the State Government of Telangana.

In supersession of the proceedings and Gazette Notifications read above, and in exercise of the powers conferred by Regulation 4(2) of Chapter II of the Gender Sensitization and Sexual Harassment of Women at the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (Prevention, Prohibition and Redressal) Regulations, 2013, the Hon'ble the Acting Chief Justice of High Court of Judicature at Hyderabad, is pleased to reconstitute the High Court Gender Sensitization and Internal Complaints Committee (GSICC) regarding powers and duties mentioned in regulations 14 and 15 of Chapter IV of the Regulations relating to the Public function of sensitizing the public in respect of Gender Sensitization issues and to address any complaints as mentioned under Regulation 2(k) of Chapter I of the said Regulations, with the Hon'ble Judges and other members as follows:

1.	The Hon'ble Sri Justice P.V.Sanjay Kumar	Chairperson
2.	The Hon'ble Sri Justice M.Seetharama Murti	Member
3.	The Hon'ble Smt. Justice Anis	Member
4.	Mrs.D.Pramada, Advocate, High Court of Judicature at Hyderabad.	Member
5.	Sri G.Elisha, Advocate, High Court of Judicature at Hyderabad.	Member
6.	Ms. Manjari S.Ganu, Advocate, High Court of Judicature at Hyderabad.	Member
7.	Smt.M.Bhagyasri, Advocate, High Court of Judicature at Hyderabad.	Member
8.	Smt. Sunitha Krishnan, General Secretary, Prajwala NGO	Member

09.	Sri R.L.N. Charyulu, Deputy Registrar, High Court of Judicature at Hyderabad.	Member
10.	Smt. M. Santhi Vardhani, Deputy Registrar, High Court of Judicature at Hyderabad.	Member Secretary

The 'aggrieved woman' as defined under Regulation 2(a) in Chapter I may make a complaint to Smt. M. Santhi Vardhani, Member Secretary of the High Court Gender Sensitization and Internal Complaints Committee with regard to the sexual harassment which includes any one or more of the unwelcome acts or behaviour as mentioned under Regulation 2(k) of Chapter I of the said Regulations (whether directly or by implication) as follows:-

- (i) physical contact and advances;
- (ii) any demand or request for sexual favours;
- (iii) making sexually coloured remarks;
- (iv) showing or exhibiting pornography and / or sexually explicit material by any means;
- (v) sending undesirable sexually coloured written messages, text messages, e-mail messages, or any such messages by electronic, manual or other means;
- (vi) stalking or consistently following aggrieved woman in the High Court precincts and outside;
- (vii) voyeurism including overt or tacit observation by the Respondent by any means of the aggrieved woman in her private moments;
- (viii) any conduct whereby the Respondent takes advantage of his position and subjects the aggrieved woman to any form of sexual harassment and seeks sexual favours specially while holding out career advancements whether explicitly or implicitly, as an incentive or a natural result of submitting to the insinuations/demands of the Respondent;
- (ix) any other unwelcome physical, verbal or non-verbal conduct of sexual nature;
- (x) implied or explicit promise of preferential treatment in her legal career;
- (xi) implied or explicit threat of detrimental treatment in her legal career;
- (xii) implied or explicit threat about her present or future legal career;
- (xiii) interferes with her work or creating an intimidating or offensive or hostile work environment for her; or
- (xiv) any treatment having a sexual colour or content likely to affect her emotional and / or physical health or safety.

The said orders shall come into force with effect from 20.10.2016.


REGISTRAR GENERAL
20/10/16

To

1. The Prl. Secretary to the Hon'ble the Acting Chief Justice. (With a request to place the same before the Hon'ble the Acting Chief Justice for His Lordship's kind perusal)

2. The P.S. to the Hon'ble Sri Justice P.V. Sanjay Kumar (with a request to place the same before the Hon'ble Judge for kind perusal.)
3. The P.S. to the Hon'ble Sri Justice M.Seetharama Murti (with a request to place the same before the Hon'ble Judge for kind perusal.)
4. The P.S. to the Hon'ble Smt. Justice Anis (with a request to place the same before the Hon'ble Judge for kind perusal.)
5. All the P.Ss to the Hon'ble Judges. (with a request to place the same before the Hon'ble Judges for their Lordships' kind perusal)
6. All the Registrars, High Court of Judicature at Hyderabad.
7. The Advocate General, State of Telangana, Hyderabad.
8. The Advocate General, State of Andhra Pradesh, Hyderabad.
9. The Secretary, A.P. H.C. Legal Service Committee, Hyderabad.
10. The Secretary, Bar Council of A.P., Hyderabad
11. The Administrator, Government Pleaders, Hyderabad.
12. The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
13. Mrs. D.Pramada, Advocate, W/o. Sri D.Devender Rao, Plot No.107, Road No.1, Dhanalaxmi Society Mahendra Hills, East Marredpally, Secunderabad – 500026.
14. Sri G.Ellsha, Advocate, H.No.1-1-2/3, R.S.Residency, Flat No.201, Jawahar Nagar, Hyderabad.
15. Ms. Manjari S.Ganu, Advocate, 201, 202 III Floor, C/o Gannu &Co, Vipanchi Estates, Himayat Nagar, Hyderabad.
16. Smt. M.Bhagyasri, Advocate, H.No.13.14.114/103, Manikanta Classics, Kodandaram Nagar, P & T Colony, Near Post Office, Dilsukh Nagar, Hyderabad– 60.
17. Smt. Sunitha Krishnan, General Secretary, Prajwala NGO, H.No.20-4-34, 3rd Floor, Near Charminar Bus Stand, Hyderabad.
18. Sri R.L.N.Charyulu, Deputy Registrar, High Court of Judicature at Hyderabad.
19. Smt. M.Santhi Vardhani, Deputy Registrar, High Court of Judicature at Hyderabad.
20. All the Officers, High Court of Judicature at Hyderabad.
21. All the Section Heads, High Court of Judicature at Hyderabad.
(with a request to communicate to all the members working in their sections)
22. The Overseer, High Court of Judicature at Hyderabad (with a request to communicate to all the members in your control)